

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
(Criminal Miscellaneous Jurisdiction)  
B.A. No. 1115 of 2021**

Vikash Kumar Das @ Vikash Das ..... Petitioner

**Versus**

The State of Jharkhand ..... Opp. Party

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO  
(Through : Video Conferencing)**

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For the Petitioner : Mr. Pran Pranay, Advocate.

For the State : Mr. Shailendra Kumar Tiwary, A.P.P.

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**04/Dated: 26/03/2021**

Heard, learned counsel for the petitioner, Mr. Pran Pranay.

Learned counsel for the petitioner undertakes to remove the defects within 30 days after the physical court starts and has submitted that the regular bail of the petitioner may be heard.

30 days' time after the physical court starts is granted to the petitioner to remove the defects.

Joint Registrar (Judicial) is directed to ensure compliance of order.

Learned counsel for the State, Mr. Shailendra Kumar Tiwary, Additional Public Prosecutor has submitted that he seeks some time to take instruction in this matter, as such, two weeks' time may be granted.

Put up this case on 09.04.2021.

**(Kailash Prasad Deo, J.)**

Sunil/